

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(CAA)-65(PB)/2020

IN THE MATTER OF:

Bharti Airtel Ltd
and
HCIL Comtel Pvt Ltd.

... Applicant/Petitioner

Order under Section 230-232.

Order delivered on 21.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

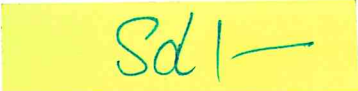
PRESENT:

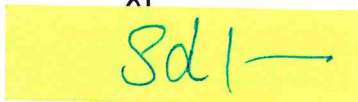
For I. T. Dept. : Mr. Kunal Sharma, Ms. Zehra Khan, Standing Counsels
Ms. Shreya Choudhary, Advocate
For Respondent : Mr. Vikrant N Goyal Advocate

ORDER

The RD counsel as well as DOT counsel having stated that they would file additional affidavits by next date of hearing, list this matter for filing of additional affidavits by the respective departments supplying copy to the petitioner side, so that they will be in a position to reply to the same by next date of hearing.

List on 19.02.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

21.01.2021
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